

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 266/MP/2024
alongwith IA No. 58/2026

Subject : Petition under Regulation 9(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 1.4.2024 to 31.3.2029.

Petitioner : NTPC

Respondent(s) : NBPDCCL & Ors.

Date of hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Tabrez Malawat, Advocate, Bihar Discoms
Shri Sourajit Sarkar, Bihar Discoms

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that, in compliance with the Record of Proceedings (ROP) dated 18.3.2026, the Petitioner has filed the amended Petition. She further submitted that IA No. 58/2026 has been filed seeking substitution of the name of the Petitioner company from '*NTPC Limited*' to '*NTPC Mining Limited*' and that the requisite documents in support thereof have been placed on record.

3. The learned counsel for the Respondents submitted that the Respondents have already filed their replies to the Original Petition and sought four weeks' time to file their replies to the amended Petition filed by the Petitioner.

4. The Commission, after hearing the parties, directed as under:

- a) The Petitioner shall furnish the following additional information, on or before **10.7.2026**, after serving a copy to the Respondents:



- i. *Package-wise award value for all packages and specify whether firm or escalable as prescribed in Form D;*
 - ii. *Package-wise break-up of Investment approval (IA) cost as prescribed in Form B;*
 - iii. *Reasons and justification for package-wise cost overrun from original IA to final Revised Cost Estimate (RCE), if any;*
 - iv. *Details, along with justification, of the relevant heads under which the additional capitalization works have been claimed. In respect of works claimed under the original scope of work, the Petitioner shall establish that such works were envisaged in the original Investment Approval (IA)/Revised Cost Estimate (RCE). The Petitioner shall also furnish package-wise details of the works claimed under the said head up to COD and the cut-off date, the balance amount remaining under the respective package as on COD/cut-off date, along with justification for the deferment of such works beyond COD/cut-off date, and clarify whether the claims pertain to initial spares or otherwise.*
 - v. *Revised Auditor's Certificate of Gross Block Reconciliation as on COD, after incorporating unamortized bond issue expenses as part of the auditor-certified gross block, in terms of applicable accounting standards (IGAAP).*
- b) The Respondents to file their respective replies to the additional information/ amended Petition, on or before **7.8.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.8.2026**.

5. As regards the IA No. 58/2026 filed by the Petitioner seeking substitution of its name from 'NTPC Limited' to 'NTPC Mining Limited', the same is taken on record and allowed. Accordingly, the IA No. 58/2026 stands disposed of.

6. The Petition shall be listed for hearing on **27.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

